### GOVERNMENT OF INDIA MINISTRY OF PETROLEUM & NATURAL GAS

## RAJYA SABHA UNSTARRED QUESTION NO.1249 ANSWERED ON 13<sup>th</sup> February, 2023

#### CARBON CREDITS GENERATED BY CBG PLANTS

#### 1249 SHRI SUJEET KUMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has undertaken any study to assess the carbon footprintgenerated, had the Compressed Bio Gas (CBG) plants not processed the waste materials;
- (b) if so, the findings of the study so conducted, if not, Government's plan to conduct the study of the same;
- (c) whether Government plans to formulate a separate mechanism to register carboncredits generated by CBG plants and a framework to monetize these credits to improve the financial viability of these plants; and
- (d) if so, the details thereof, if not, the reasons therefor?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI RAMESWAR TELI)

- (a) and (b)As per India's third Biennial Update Report to the United Nations Framework Convention on Climate Change (UNFCCC), the total greenhouse gas emissions in 2016 from livestock dung was 27.227 million tonne CO<sub>2</sub>e and from agriculture residue burning was 8.836 million tonne CO<sub>2</sub>e. This represents potential for mitigation of GHG emissions.
- (c) and (d) The Parliament has passed the Energy Conservation (Amendment) Bill, 2022 and the same has come into effect from 1st January 2023. This Act provides for specifying the scheme for carbon credit trading with mechanism for, inter-alia, registration of carbon credits and monetizing the credits. Further, the Government has notified the National Designated Authority for the Implementation of Article 6 of the Paris Agreement (NDAIAPA) on 30<sup>th</sup>May, 2022 for processes and frameworks under Article 6 of the Paris Agreement for international carbon trading in India.

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